

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1565 of 2004

Allahabad this the 28th day of January, 2005

Hon'ble Mr. Justice P. Shanmugam, V.C.
Hon'ble Mr. D.R. Tiwari, Member (A)

Chhabi Dutt Sharma, Son of Sri Ram Dutt Sharma, Resident of Divisional Engineer, Quarter No.R.B.IV/823-A, Railway Colony, Jhansi.

Applicant

By Advocate Shri R.K. Singh

Versus

1. Union of India through Secretary, Ministry of Railway New Delhi.
2. General Manager, Central Railway, Bombay.
3. General Manager, North Central Railway, Allahabad.
4. Divisional Railway Manager, Jhansi.

Respondents

By Advocate Shri K.P. Singh

O R D E R (Oral)

By Hon'ble Mr. Justice P. Shanmugam, V.C.

The relief sought for by the applicant is for interest on the salary withheld during the period 01.07.98 to 21.06.99. There is no dispute that the applicant had been paid the salary but the question now arises is whether he is entitled for interest on the delayed payment of salary. As this matter can be considered by the department itself, ^{the} therefore, O.A. is disposed of with the liberty to the applicant to file a representation before the General Manager, Central

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Railway, Mumbai-respondent no.2, who shall dispose of
filed within two weeks from today and
the representation on merits in accordance with law
within a period of 3 months from the date of receipt
of a copy of this order. ^{The representation} No order as to cost.

D. M. M.
Member (A)

D. M. M.
Vice Chairman

/M.M./